

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-529(PB)/2017

IN THE MATTER OF:

M/s. Shiv Shakti Store

.... Applicant/Petitioner

Vs.

Pratham Housing Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant	:	Mr. Anurag Sharma & Ms. Gunjan Mittal, Advocates
For the Respondent	:	

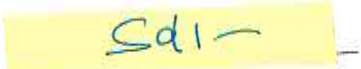
ORDER

Learned counsel for the petitioner has argued that notice under Section 8 of the Code was served on the respondent but no reply was received disclosing the pendency of a dispute or any record of dispute or existence of a dispute. He has placed on record bankers certificate issued by the HDFC Bank on 12.10.2017 (Annexure P/8) in terms of Section 9 (3) (c). He has also stated that a copy of the petition shall be served on the directors of the respondent company at the email address given in the master data.

Notice to show cause to the respondent returnable on 05.12.2017 be issued as to why the petition be not admitted.

Let a copy of this notice be served along with the paper book by ordinary post, by e-mail as stated above or by any other mode permissible in law.

Process dasti only.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)